(d) To meet the demand of indenting agencies for packing of foodgrains e.g. FCI and various state Government procuring agencies, production control orders are placed on various eligible jute miils under the Jute (Licensing and Control) Order, 1961.

Speedy and Cheapter Justice in Criminal Cases

- *470. SHRI O.P. KOHLI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is any proposal to make justice in criminal oases speedier and cheaper;
 - (b) if so, the details thereof;
- (c) whether there is also any proposal to help the accused to apply for bail without the help of an advocate and the court making avaiable all necessary forms and assistance in completing the formalities and to accept the bail without much fuss and ado; and
- (d) if so, the details thereof and if not, the reasons therefore?

THE MINISTER OF HOME AFFAIRS: (SHRI INDRAJIT GUPTA): (a) and (b) The Code of Criminal Procedure (Amendment) Bill, 1994 introduced in the Rajya Sabha on May 9, 1994 contains among other things proposals for speedy trial of criminal cases.

(c) and (d) No, Sir. However, provisions in Cr. PC. do not prevent a person from applying for bail without the help of an Advocate.

CBI's Recommendation for Legislation to Prevent Economic Offences

- *471. SHRIMATI KAMLA SINHA: Will the Minister of Home Affairs be pleased to state:
- (a) whether the CBI has recommended enactment of a legislation to prevent large scale economic offences;
 - (b) if so, the details thereof; and
- (c) whether Government propose to bring a suitable legislation in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) A draft legislation on money laundering has been received from the CBI. The proposed legislation provides for punishment for

offences of engaging in money laundering transactions, obtaining or being in possession of any property that is the proceed of crime. It also provides for offences of money laundering by companies.

(c) A high powered committee has been formed in the Department of Revenue, Ministry of Finance, Government of India to go through various aspects of money laundering including preparing suitable legislation. This Committee will aslo consider the draft legislation received from the CBI.

हैकवार्न दायित्वा के संबंध में मामले

- *472. श्री चिमनभाई हरिभाई शुक्ल: क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:
- (क) हैंकयार्न दायित्वों के अंतर्गत सूत लौटाने के संबंध में कितनी कताई मिलों नै अपने लेखे प्रस्तुत किए हैं:
- (ख) 31 जुलाई 1996 तक कितनी मात्रा में सूत लौटाया गया तथा उसका मूल्य क्या है?
- (ग) हैंकयार्न दायित्वों को पूरा न करने वाली चूककर्ता कताई मिलों के विरुद्ध राज्य-वार कितने मामले दर्ज किए गए हैं:
- (घ) क्या सरकार हैंकयार्न दायित्वों संबंधी नियमोंको हटाने का विचार रखती है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण है?

वस्त्र मंत्री (श्री आरूप्तः जलप्पा): (क) जनवरी से मार्च 1996 तिमाही के लिए 1841 कताई मिलों ने हैंकचान पैकिंग के संबंध में अपने लेखे प्रस्तुत किए हैं। अप्रैल से जून, 1996 तिमाही की जानकारी अभी आनी है।

(ख) जनवरी से मार्च, 1996 तिमाही के दौरान 160,58 मिलियन किलो ग्राम है यार्न पैक किया गया जिसके लेखे मिलों से प्राप्त हो गये हैं। जुलाई, 1996 के दौरान सूती हैंकयार्न का प्रति किलो काऊंटवार मूल्य इस प्रकार रहा:-

क्रम सं•	काळंट	मूल्य
1,	10एस	59.61
2.	20एस	83.90
3.	30एस	93.29
4.	40एस	105.57